



**KARNATAKA LEGISLATIVE ASSEMBLY
SIXTEENTH LEGISLATIVE ASSEMBLY
SIXTH SESSION
THE KARNATAKA PUBLIC SERVICE COMMISSION (CONDUCT OF BUSINESS
AND ADDITIONAL FUNCTIONS) (AMENDMENT) BILL, 2025
(LA Bill No. 09 of 2025)**

A Bill further to amend the Karnataka Public Service Commission (Conduct of Business and Additional Functions) Act, 1959.

Whereas it is expedient further to amend the Karnataka Public Service Commission (Conduct of Business and Additional Functions) Act, 1959 (Karnataka Act 20 of 1959) for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the seventy-sixth year of the Republic of India, as follows:-

1. Short title and commencement.- (1) This Act may be called the Karnataka Public Service Commission (Conduct of Business and Additional Functions) (Amendment) Act, 2025.

(2) It shall come into force at once.

2. Amendment of section 2.- In section 2 of the Karnataka Public Service Commission (Conduct of Business and Additional Functions) Act, 1959 (Karnataka Act 20 of 1959) (hereinafter referred to as the Principal Act),-

(i) after clause (aa), the following shall be inserted, namely:-

“(a-b) ‘Controller of examination’ means Controller of Examination or in his absence, such other authorised person discharging the duties of Controller of Examination.”

(ii) after clause (b), the following shall be inserted, namely:-

“(b-a) ‘Joint Controller of Examination’ means Joint Controller of Examination or in his absence, such other authorised person discharging the duties of Joint Controller of Examination”

3. Substitution of section 4.- For section 4 of the Principal Act, the following shall be substituted, namely:-

“4. Decision of questions.-All questions arising for decision by the Commission shall be decided at a meeting of the members of the Commission”

4. Substitution of section 9.- For section 9 of the Principal Act, the following shall be substituted, namely:-

“9.Quorum.- The quorum for a meeting of the Commission shall be fifty percent of the members appointed and working, including the Chairman.”

5. Substitution of section 10.- For section 10 of the Principal Act, the following shall be substituted, namely:-

“10. Recording of decisions.-All decisions of the Commission shall be recorded by the Secretary. It shall be open to any member who dissents from a decision, to record his dissent and if he thinks fit, also record his reasons for such dissent.”

6. Omission of section 12.- Section 12 of the Principal Act shall be omitted.

7. Substitution of section 13.-For section 13 of the Principal Act the following shall be substituted, namely:-

“13.Interview.-When candidates for appointments have to be interviewed by the Commission, the interview may be conducted by any one member authorized by the Commission,(who shall preside over the board):

Provided that, in so far as recruitment of Gazetted Probationers is concerned the interview shall be conducted in such manner and as per such procedure as may be prescribed in the rules governing the rules of recruitment of Gazetted Probationers in the state.”

8. Omission of section 15.-Section 15 of the Principal Act shall be omitted.

9. Amendment of section 18.-In section 18 of the Principal Act,-

(i) in sub-section (1), the words “in consultation with Commission” shall be omitted; and

(ii) sub-section (2), and the entries relating thereto shall be omitted.

STATEMENT OF OBJECTS AND REASONS

It considered necessary further to amend the Karnataka Public Service Commission (Conduct of Business and Additional Functions) Act, 1959 (Karnataka Act 20 of 1959) to,-

- (1) define the words, 'Controller of Examination and Joint Controller of Examination';
- (2) remove the provision relating to take decision by circulation, in order to avoid delay in taking decision by the commission;
- (3) Prescribe fifty percent quorum of serving members including Chairman for the meeting of the Commission;
- (4) make provision to interview the candidates for appointment by any one member authorized by commission;

and Certain other consequential amendments are also made.

Hence, the Bill.

FINANCIAL MEMORANDUM

There is no extra expenditure involved in the proposed legislative measure.

MEMORANDUM REGARDING DELEGATED LEGISLATION

Clause 7	Proviso to section 13 proposed to be substituted in clause 7 empowers the State Government to prescribe by rules such manner and as per such procedure the interview shall be conducted for the recruitment of Gazetted probationers.
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The proposed delegation of legislative power is normal in character.

SIDDARAMAIAH
Chief Minister

M.K. VISHALAKSHI
Secretary
Karnataka Legislative Assembly

ANNEXURE**EXTRACT FROM THE KARNATAKA PUBLIC SERVICE COMMISSION (CONDUCT OF BUSINESS AND ADDITIONAL FUNCTIONS) ACT, 1959 (KARNATAKA ACT 20 OF 1959)****XX****XX****XX****2. Definition.-** In this Act, unless the context otherwise requires,-

(a) "Assistant Secretary" means the Assistant Secretary to the Commission, or in his absence such other person discharging the duties of the Assistant Secretary for the time being;

(aa) "Commission" means the Karnataka Public Service Commission;

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4. Decision of questions.- All questions arising for decision by the Commission shall be decided either at a meeting of the Members of the Commission or by circulation among the Members of the Commission:

Provided that if any Member desires that any question should be decided at a meeting, such question shall be considered and decided at a meeting of the Commission:

Provided further that it shall not be necessary to circulate the papers relating to any question to a Member who is on leave other than casual leave.

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9. Quorum.-The quorum for a meeting of the Commission shall be fifty percent of serving members of the Commission excluding the Chairman, but the presiding officer may adjourn any business at a meeting if, he is of opinion that it cannot conveniently be transacted owing to the non attendance of any member.

10. Recording of decisions.- All decisions of the Commission shall be recorded by the Secretary in such manner as the Commission may direct. It shall be open to any Member who dissents from a decision, to record his dissent and if he thinks fit, also his reasons for such dissent.

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12. Deputation of Members.- The Commission may depute one or more of its Members to be associated with any Committee or Board which may be set up to deal with problems relating to recruitment or promotion:

Provided that where consultation with the Commission is required on any point, the recommendations of the Committee or Board shall be forwarded to the Commission for advice.

13. Interviews.- When candidates for appointments have to be interviewed by the Commission, the interview may be conducted by two or more Members

authorised by the Commission, and the results of such interview shall be placed before the Commission for decision.

Provided that, in so far as recruitment of Gazetted Probationers is concerned the Interview shall be conducted in such manner and as per such procedure as may be prescribed in the rules governing the rules of recruitment of Gazetted probationers in the State.

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15. Procedure in other cases.- In matters for which no provision is made in this Chapter, Government may make rules in consultation with the Commission; and subject to the provisions of such rules, the Commission may regulate its proceedings in such manner as it thinks fit.

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18. Rules. - (1) The Government may, in consultation with the Commission by notification in the Official Gazette make rules for carrying out the purposes of this Act.

(2) In particular and without prejudice to the generality of the foregoing power, such rules may be made for the following matters namely:—

- (i) the procedure to be followed by the Commission in advertising posts, inviting applications, scrutinizing the same, conducting examinations and selecting candidates to carry out the purposes of section 17;
- (ii) the procedure to be followed by the local authority or any other competent authority for consultation with the Commission;
- (iii) any matter which is incidental to, or necessary for, the purpose of consultation with the Commission;
- (iv) any matter for which rules have to be made under this Act.

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